

**GOVERNMENT OF INDIA
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
LOK SABHA**

UNSTARRED QUESTION NO:5209
ANSWERED ON:27.04.2010
REPAYMENT OF FOOD CREDIT
Siddeswara Shri Gowdar Mallikarjunappa

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

- (a) whether the Government of Karnataka has requested the Union Government to urge the Reserve Bank of India for extension of time limit and waiving of additional interest levied for repayment of food credit under A/c III for procurement of foodgrains KMS 2008-09;
- (b) if so, whether the Union Government has considered the request of the State Government of Karnataka;
- (c) if so, the time by which final decision in this regard is likely to be taken; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND MINISTER OF STATE IN THE MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION (PROF. K.V. THOMAS)

(a)to(d): Yes, Madam. In this regard, the request received from the Govt. of Karnataka in September, 2009 was forwarded to Reserve Bank of India (RBI) for taking necessary action. RBI informed that the above matter was referred to State Bank of India (SBI) which in turn informed that the penal interest of Rs.3, 28, 67, 721/- charged erroneously on Food Credit Account of Government of Karnataka has since been refunded to Government of Karnataka and the matter is fully resolved. Government of Karnataka was accordingly informed.